

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.143/ND/2014  
RT CP No.151/Chd/Hry/2017**

In the matter of:

Anupam Varshney & Ors. ....Petitioners.

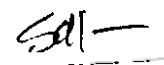
Versus.

Swastik Metalloy Casting Pvt. Ltd. & Ors. ....Respondents.

Present: Mr.Rohit Suri, Advocate with Ms Pallavi Sood, Advocate for petitioners along with Abhishek Varshney, shareholder.  
Mr.Anoop Dawar, Advocate for respondents.

Mr.Rohit Suri, Advocate filed memo of appearance on behalf of the petitioners and seeks time to file the power of attorney in accordance with the rules. The counsel for the parties seek further time for exploring the scope of settlement. The matter be sent back to the Tribunal.

List the matter now on 09.08.2017. The respondents are also directed to file the written statement/reply to the main petition at least two days before the next date with copy advance to the counsel opposite.

  
(Justice R.P.Nagrath)  
Member (Judicial)  
National Lok Adalat.

✓ July 08, 2017.  
Ashwani